

the Finance Minister to protect the interests of the Peerless Insurance workers, field workers and the common people. This company is now going to close. 4,000 workers, 4 lakh field workers are now on the road. And 2.65 crore certificate holders are now depressed. They are now anxiously waiting and so, we need statement from the hon. Finance Minister, Mr. Vishwanath Pratap Singh to protect the interest of the Peerless company workers and field workers.

MR. DEPUTY SPEAKER : I will pass on this matter.

PROF. MADHU DANDAVATE : Please listen to me carefully.

MR. DEPUTY SPEAKER : I do not want to listen.

PROF. MADHU DANDAVATE : When the Prime Minister was on official tour of the drought areas in Karnataka....

(Interruptions)

MR. DEPUTY SPEAKER : Regarding the paper news, Professor, already that is refuted in the press itself.

(Interruptions)

MR. DEPUTY SPEAKER : All of you take your seats. Nothing will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER : Already, the press about which you are telling, in the same press once again the news has come that the Prime Minister has denied that fact. The Prime Minister has already denied that fact he has never mentioned like that.

*(Interruptions)**

MR. DEPUTY SPEAKER : Nothing will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER : Nothing will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER : I request all the Members to take your seats first.

*(Interruptions)**

MR. DEPUTY SPEAKER : No, no. Nothing will go on record.

*(Interruptions)**

MR. DEPUTY SPEAKER : You have already given the notice regarding the adjournment motion. You are telling that it appeared in the press like that.

*(Interruptions)**

MR. DEPUTY SPEAKER : The matter which you raised has appeared in the press. The same press the next day denied the fact. Therefore, I am not allowing this.

*(Interruptions)**

(At this stage, Shri C. Madhav Reddi and some other hon. Members left the House).

PAPERS LAID ON THE TABLE

(English)

Detailed Demands for Grants of the Ministry of Information and Broadcasting

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : I beg to lay on the Table a copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1986-87.

[Placed in Library See No. LT 2499/86]

Detailed Demands for Grants of the Ministry of Planning

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A.K. PANJA) : I beg to lay on the Table a copy of the Detailed Demands for

Grants (Hindi and English versions) of the Ministry of Planning for 1986-87.

[Placed in Library. See No. LT 2500/86]

**Central Excise (Ninth Amendment)
Rules, 1986**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 3rd April, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT 2501/86]

**Detailed Demands for Grants of the
Ministry of Personnel, Public
Grievances and Pensions**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1985-87.

[Placed in Library. See No. LT 2502/86]

**COMMITTEE ON SUBORDINATE
LEGISLATION**

Sixth Report

[English]

SHRI G.M. BANATWALLA (Ponnani): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

MR. DEPUTY SPEAKER: Now we take up matters under Rule 377.

(Interruptions)

MR. DEPUTY SPEAKER: I want to make one point. About what Mr. Madhu

Dandavate has raised, nothing will go on record. That I have said in the beginning itself. Nothing will go on records.

(Interruptions)

MATTERS UNDER RULE 377

[Translation]

- (i) Need to provide funds for linking Satna in Madhya Pradesh with other important cities of India by S.T.D.

SHRI AZIZ QURESHI (Satna): Mr. Deputy Speaker, Sir, the work to connect Satna district headquarters of Madhya Pradesh with other parts of the country through STD telephone service has been going on for the last many years. Despite spending lakhs of rupees from the Central Government offers and vociferous demands made repeatedly by the public, the work has not been completed so far. Moreover, in the matter of providing telephone connections in Satna, the local officers are not paying full attention to the proper action to be taken. The people who are eligible for telephone connections on priority basis are not getting the connections and are facing a lot of difficulties. In the entire Satna Lok Sabha constituency, if the need arises to contact somebody on telephone for any public work, it is very difficult to do so. One cannot contact Delhi from important places like Kemor, Mahiyar, Chitrakut and Satna with the result that it is not possible to raise many important matters in the Lok Sabha.

The Central Government by providing special financial assistance should direct that Satna city should be connected with other parts of the country through STD service and radical changes and improvements should be brought about in the functioning of the Telephone Department of that place. Also, all the genuine applicants should be provided with telephone connections immediately.

- (ii) Need to give financial assistance to the Maharashtra Cotton Federation for purchasing cotton from the farmers

SHRIMATI USHA CHAUDHARI (Amravati): Mr. Deputy Speaker, Sir,